

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

OA No.398/2014 with MA No.421, 463 464 of 2020

This the 06th day of January, 2021

**Corman : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

1. R.S.Bhalia
Laboratory Assistant.
2. A.D.Parmar
Laboratory Assistant.
3. A.H.Sindhi
Laboratory Assistant.
- 4.1 Sayrabanu Wd/o. Amarsang M. Garasia,
4.2 Akhilahmed S/o. Amarsang M. Garasia,
4.3 Tarannumbanu D/o. Amarsang M. Garasia.
5. K.S.Makwana
Laboratory Assistant.
6. M.F.Patel
Laboratory Assistant.
7. J.D.Parmar
Laboratory Assistant.
8. K.M.Desai
Laboratory Assistant.

Address : A/125 Meera Park,
Narayan Nagar, Bapunagar,
Ahmedabad 380 024. Applicants

(By Advocate : Mr. K.K.Pandya)

VERSUS

1. Union of India
Notice to be served through
The Secretary
Ministry of Health & Family Welfare
Nirman Bhavan, New Delhi 110 108.

2. Director
National Vector Borne Disease Control
22 Shamnath Marg, Delhi- 110 054.
3. Director General of Health Services
Directorate General of Health Services
Govt. of India
Ministry of Health and Family Welfare,
Nirman Bhavan, New Delhi 110 108.
4. Senior Regional Director
Government of India
Regional Office for Health and Family Welfare
Anand Estate,
Industrial Estate Corner,
Bapunagar, Ahmedabad 380 024. Respondents

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Counsel for the applicants, Shri K.K.Pandya submits that as per the order dated 12.11.2020 passed by this Tribunal, he has filed an MA for bringing legal heirs of applicant No.4 on record i.e. MA No. 463/2020. He further submits that along with said MA, he has also filed MA No.464/2020 for condonation of delay in preferring said MA.

2. Considering the reasons and grounds stated in the MA No.464/2020 for condonation of delay, the same is allowed.
3. Considering the reasons and grounds in the MA No.463/2020 as well in the interest of justice, MA No.463/2020 for bringing legal heirs on record of applicant No.4 is allowed.
4. Registry is directed to do needful by amending the cause title of the OA and in place of original applicant No.4 i.e. Late Amarsang M.

Garasia insert his legal heirs as the Applicant No.4.1 - Sayrabanu Wd/o. Amarsang M. Garasia, Applicant No.4.2 - Akhilahmed S/o. Amarsang M. Garasia, Applicant No.4.3 - Tarannumbanu D/o. Amarsang M. Garasia.

5. Counsel for the applicants further submits that in total eight applicants have jointly filed the present OA against non grant of MACP benefits. Now, the respondents have informed the applicants that due to pending of the OA, the grievance of the applicants have not been redressed. It was also informed that applicants will get the benefits of MACP and their grievance will be redressed by the respondents.

6. Counsel for the applicants submits that in support of his submission, he placed reliance on the communication dated 09.09.2020 (Annexure A-II of MA No.421/2020) issued by the office of National Vector Borne Disease Control Programme, Ministry of Health and Family Welfare, Delhi addressed to the Senior Regional Director (HFW), Ahmedabad with regard to grant of MACP to Ex.MOFRS now NVBDCP, as also letter dated 15.9.2020 issued by the Senior Regional Director, Regional Office of Health & Family Welfare, Ahmedabad to the applicant No.1. Under the circumstances, he requests to allow the applicants to withdraw this OA with a view to approach the respondents authority for expeditious redressal of their grievances so that they can get the benefits of MACP.

7. Considering the aforesaid submissions and requests made on behalf of the applicants, we allow the applicants to withdraw this OA. Accordingly, OA stands disposed of. Since the OA is finally disposed of, MA No.421/2020 also stands disposed of.

8. Dasti service of this order is permitted, as requested by the counsel for the applicants.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

nk